

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.20675/2024

(Arising out of impugned final judgment and order dated 20-08-2024 in PIL No. 191/2023 passed by the High Court of Judicature at Bombay)

AKHIL BHARATIYA GRAHAK PANCHAYAT

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(With IA No. 202535/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.202536/2024 - EXEMPTION FROM FILING O.T.)

Date : 17-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Sattyendra Muley, Adv.
Mr. Vaibhav Yeshwant Kulkarni, AOR
Mrs. Palak Joshi, Adv.
Ms. Dhanashree Patil, Adv.
Ms. Amruta Kulkarni, Adv.
Mr. Prathamesh Deshpande, Adv.
Mr. Yash Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar